

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No.615/91
T.A. No.

198

DATE OF DECISION 14.7.1992

J.P.RAJARAM

Petitioner

None

Advocate for the Petitioner (s)

Versus

Divisional Railway Manager
C.R.Nagpur

Respondent

Ms. Indira Bedare

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. JUSTICE S.K.DHAON, Vice-chairman

The Hon'ble Mr. USHA SAVARA, MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Nt

(S.K.DHAON)
V/c

srl